AND IV EMPLOYEES

\*488. SHRI D. THENGARI: Will the Minister of Works and Housing be pleased to state:

- (a) the number of class III and dass IV employees in Delhi who have not been allotted quarters so far; and
- (b) what will be the approximate time by which the employees employed ten years ago, would get Government accommodation?

THE MINISTER OF WORKS AND HOUSING (Shri MEHR CHAND KHANNA): (a) Waiting lists for the purpose of allotment of Government quarters are not maintained according to the class of service to which officials belong but on the basis the range of their emoluments. statement showing the position υ£ allotments is placed on the table of the Rajva Sabha.

(b) Government is taking all possible measures to build more houses but it will take some years to provide them accommodation.

STATEMENT

The position about allotment of residences in the general pool in Delhi is as under :----

Type of accommodation	Pay ranges of officials entitled to that type							No	of officers allotted residence	No, of offi- cers waiting for allotment
I	Below Rs. 110								12,750	14,77
II	Rs. 110 to 249								12,887	31,769
III	Rs. 250 to 399								4,294	8,604
IV	Rs. 400 to 699								4,394	4,557
V	Rs. 700 to 1299								2,056	2,166
VI	Rs. 1300 to 2249								601	673
VII) and VIII)	Rs. 2250 and abo	ve				•		•	243	111
									37,225	62,656

Shri D. THENGARI: In view of the fact that such a large number of employees—as it is given here, 62,000 odd—are still on the waiting list for more than ten years, will the Government consider giving facilities to them, or is it offering them easy terms for building their own houses and owning them in course of time?

SHRI MEHR CHAND KHANNA: have not stood in anybody's way.

Shri D. THENGARI: What facilities, what easy terms are the Government prepared to offer to those employees?

Shri MEHR CHAND KHANNA: We are granting loans to the Government employees for the construction of houses. A short while ago I said that Rs. 5½ crores have been advanced to the Government servants for building their own houses.

SHRI D. THENGARI: Will plots also be made available?

SHRI MEHR CHAND KHANNA: As far as plots are concerned, land has been given by the DDA and the Delhi Administration and even by the Ministry of Works and Housing, to co-operatives of Government servants.

It will be difficult for any Government to accept the proposition, when the number of Government servants runs into lakhs, that we should take the responsibility of providing land to them.

Shri D. THENGARI: If the Government cannot fulfil this work as early as it should, will it consider taking or securing the assistance of private agencies in doing this work?

SHRI MEHR CHAND KHANNA: I think the position does not appear to be very clear. There is no commitment on the part of the Government of India to provide every Government servant with residential accommodation. That is an amenity. A Government servant is entitled to the grant of house rent allowance according to the terms laid down, and according to the term of his service house rent allowance is being given. It is an additional effort that the Government is making in providing houses to the Government servants.

श्री विमलकुमार मन्नालालजी चौरड़िया: इस स्टेटमेंट के अनुसार लगभग 62,000 कर्म चार्रा इस प्रतिक्षा मे है कि हमे खन्ना साहब मकान देंगे, परन्तु आपका डिपार्टमेट अपनी कठिनाइयों के कारण अभी तक उनको मकान देने में समर्थ नहीं है। ऐसी स्थिति मे क्या सरकार ऐसी कोई व्यवस्था सोचर्त है कि शासकीय अर्तो पर कुछ प्राइवेट एजेसीज के द्वारा, प्लाट्स और कण्ट्रेटड मैंटी विष्क्र आदि के सुष्टिधाएं देवर, इन वर्मचािये के लिए स्पेशल कालोर्न ज बनवाई जायें?

श्री मेहर चन्द खन्ना: जहां तक मनान बनाने का तात्लुक है, पिछले दे तीन सालों में हमने काफ योजनाए बनाई है, काफी मकान भं बनवाये है और नाफ तेजी से बना रहे है। जो अगल, पचवर्ष य योजना छाने वाली है, उसमें दुगना रूपया हम सरकारी मुलाजिमों के मनान बनाने के तिये ले के है है। इसमें 25, 30 वर्ष ड रूपया था और अगले प्लान में हम 70 वरोड़ रूपया लेगे। लेकिन

चूिक गवर्नमेट सवेण्ट्स की तादाद बहुत उदादा है, इपलिये मेरा भ्राक्वासन देना मृष्टिक है। बाकी रहा यह कि कोई गवर्नमेट सवेंण्ट दिसी से मकान लेना चाहता है या वर्जा लेना चाहता है, तो मै उसके मारटगेज की गारण्टी नहीं दे सकता।

## धूम्प्रपान के विरुद्ध ग्रान्दोलन

\*189. डा० एम० एम० एस० सिह्ः क्या स्वास्थ्य मन्त्र, यह दत्ताने की कृपा वरेंगी कि:

- (क) क्या सरकार का ध्यान स्टेट्स-मैन, नई दिल्ली दिनांक 12-5-65 के पृष्ठ संख्या 3 पर प्रकाशित "वार ग्रांन स्मोकिंग" शं.र्षक समाचार की ग्रांर ग्रांकिंग की स्माचार की ग्रांर
- (ख) क्या ग्रखिल भरतीय शारी-रिक शिक्षा परिषद, नई दिल्ली-1 ने स्रकार को ग्रनुदान के लिए कोई योजना भेजी है; ग्रीर
- (ग) यदि हां, तो सरकार ने इस पर क्या निर्णय लिया है ?

## †[WAR ON SMOKING

- \*489. Dr. M. M. S. SIDDHU: Will the Minister of Health be pleased to state:
- (a) whether Government's attention has been drawn to a news item entitled "War on Smoking" published at page 3 of the "Statesman", New Delhi, dated the 13th May, 1965;
- (b) whether any scheme for the sanction of a grant has been sent to Government by the All India Sharirik Shiksha Parishad, New Delhi; and
- (c) if so, the decision taken and Government thereon?]

<sup>†[]</sup> English translation.